

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.
PRINCIPAL BENCH – COURT NO.III**

Service Tax Appeal No.50089 of 2019 (DB)

[(Arising out of Order-in-Original No.96/2018-ST dated 08.10.2018 passed by the Additional Director General, (Adjudication Cell), Directorate General of Goods and Service Tax Intelligence (Adjudication Cell), New Delhi]

Shri Joginder Solanki,
Director,
M/s. Dauphine Travel Marketing Pvt. Ltd.,
A-212/C, Tirupati Plaza,
Street No.1, Shakarpur,
Delhi-110 092.

Appellant

VERSUS

**Commissioner of Central Goods &
Service Tax,**
Delhi East Commissionerate,
C.R. Building, Indraprastha Estate,
New Delhi-110 002.

Respondent

APPEARANCE:

Shri Ashok Batra and Ms. Sakshi Khanna, Chartered Accountants, learned Counsels for the appellant

Shri Rajeev Kapoor, Authorised Representative for the respondent

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

**DATE OF HEARING: 26.06.2024
DATE OF DECISION: 10.07.2024**

BINU TAMTA

The appeal is allowed. For order, see order of date in Service Tax Appeal No.50088 of 2019 (DB).

(BINU TAMTA)
Member (Judicial)

(HEMAMBIKA R. PRIYA)
Member (Technical)

Ckp.

